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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **W.P.(C) 3735/2020 & CM No.13395/2020 (Stay)**

MINISTRY OF EXTERNAL AFFAIRS ..... Petitioner  
Through Mr.P. Roychaudhuri, Adv.

versus

ASMITA SACHIN WAMAN ..... Respondent  
Through Nemo.

**CORAM:**  
**HON'BLE MR. JUSTICE NAVIN CHAWLA**

**ORDER**  
% **25.06.2020**

This hearing has been held through video conferencing.

Issue notice to the respondent to be served through electronic mode, returnable on 13<sup>th</sup> August, 2020.

The learned counsel for the petitioner has placed reliance on the judgments dated 31.10.2013 and 19.02.2014 of this Court passed in WP(C) 677/2013, *Union of India v. Anita Singh* and in WP(C) 3406/2012, *Union of India v. R.Jayachandran and other connected cases* respectively, to contend that this Court has consistently taken a view that the passport information and the documents submitted by the applicant for issuance of a passport with the Passport Authority cannot be disclosed to an RTI applicant under Section 8(1)(j) of the RTI Act, 2005.

Keeping in view the submissions made, there shall be a stay on the operation of the Impugned Order till the next date of hearing.

**NAVIN CHAWLA, J**

**JUNE 25, 2020/Arya**